

(b) the number of posts in these categories reserved for Scheduled Castes and Scheduled Tribes lying vacant in each of the above hospitals separately;

(c) the reasons for not filling up these posts?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): (a) to (c): The information is being collected and will be laid on the Table of the Sabha.

### **Production of Yarn**

3281. SHRI N DENNIS: Will the Minister of TEXTILES be pleased to state:

(a) the total quantity of yarn produced in India by the Textile mills in public sector, private sector and Cooperative sector during 1987-88; and

(b) the quantity of yarn exported, if any?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): (a) about 1555 million kg. of yarn was produced in the country in 1987-88.

(b) The export of yarn, including cotton, man-made and wool, during 1987-88 was 92.09 million kgs.

### **Eviction from Government Accommodation in Lodhi Colony**

3282. SHRI BANWARI LAL BAIRWA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of retired Central Government servants still in occupation of type IV general pool accommodation in Lodhi Colony for more than one and two years after their retirement;

(b) the number among them whose children have also been allotted Government accommodation out of turn in lieu of accommodation allotted to their parents;

(c) the period admissible under the rules for occupation of two sets of government accommodation as also the licence fee chargeable as against the period of actual occupation and the licence fee charged in each such case;

(d) whether the accommodation has been let out; and

(e) if so, the reasons for not evicting such unauthorised occupants under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) More than one year - Two

More than two years - One

(b) One.

(c) Under the provisions of SR-317-B-11 of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, four months concessional period is allowed for retention of accommodation from the date of retirement. Thereafter on request another four months retention is allowed on medical/educational grounds on payment of twice the flat rate of licence fee or twice the rate of licence fee which the officer was paying, whichever is higher. In case where dependent is allotted another residence the ex-allottee is liable to pay damages for over-stayal till he vacates the Government accommodation.

(d) and (e). As per records no subletting has been reported.